					ed; CIRP commenced on 17.0 s as on 08.04.2025	<u>05.2024;</u>			
	-	. ,	gulation (2) of regulation	on 13 of the IB	BI (Insolvency Resolution Pro			<u>ulations, 2016</u>	
SI. No.	Category of creditor	Summary of claims received No. of Amount claims Amount		Summar No. of claims	y of claims admitted Amount of claims admitted	Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Remarks, if any
1	Secured financial creditors belonging to any class of creditors	0	₹ 0.00	0	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
2	<u>Unsecured</u> <u>financial</u> <u>creditors</u> <u>belonging to any class of creditors</u>	0	₹ 0.00	0	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	1
3	<u>Secured financial creditors (other</u> <u>than financial creditors belonging to</u> <u>any class of creditors)</u>	1	₹ 32,11,90,609.00	1	₹ 30,26,24,281.59	₹ 0.00	₹ 0.00	₹ 1,85,66,327.41	Annexure 1
4	<u>Unsecured financial creditors (other</u> <u>than financial creditors belonging to</u> <u>any class of creditors)</u>	0	₹ 0.00	0	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	,
5	Operational creditors (Workmen)	0	₹ 0.00	0	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	,
6	Operational creditors (Employees)	0	₹ 0.00	0	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	,
7	<u>Operational</u> <u>creditors</u> <u>(Government</u> <u>Dues)</u>	0	₹ 0.00	0	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	1
8	<u>Operational creditors (other than</u> <u>Workmen and Employees and</u> <u>Government Dues)</u>	0	₹ 0.00	0	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
9	Other creditors, if any, (other than financial creditors and operational creditors)	0	₹ 0.00	0	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	,
	Total	1	32,11,90,609.00	1	₹ 30,26,24,281.59	₹ 0.00	₹ 0.00	₹ 1,85,66,327.41	

Notes to list of Creditors:

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision. 2.The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

3. Information / evidence / clarification may also be pending from Financial Creditors/Operational Creditor/Management/Employees for the claims under further verification.

GARIMA DIGGIWAL INTERIM RESOLUTION PROFESSIONAL REG NO: IBBI/IPA-001/IP-P-02018/2020-2021/13158



Annexure - 1 Ruby Buildestates Private Limited; CIRP commenced on 17.05.2024; List of creditors as on 08.04.2025 List of secured financial creditors (other than financial creditors belonging to any class of creditors)														
		Detail of claim received		Details of claim admitted										
S. No.	Name of Creditor	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% of voting share in COC	Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under R verification	Remarks, if any
	Rajasthan Financial				Secured									
1	Corporation	30.05.2024	₹ 32,11,90,609	₹ 30,26,24,282		₹ 30,26,24,282	₹ 30,26,24,282	No	100.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 1,85,66,327.41	
	Total		₹ 32,11,90,609.00	0 ₹ 30,26,24,281.59		₹ 30,26,24,281.59	₹ 30,26,24,281.59		100.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 1,85,66,327.41	

Note :

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across

additional information warranting such revision.

2. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

3. The amounts under verification are due to information pending from the Financial Creditor.

GARIMA DIGGIWAL INTERIM RESOLUTION PROFESSIONAL REG NO: IBBI/IPA-001/IP-P-02018/2020-2021/13158

